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IN THE HIGH COURT OF HIMACHAL PRADESH AT SHIMLA

CWP No. 3582 of 2021
Decided on: 29.06.2021



Neeraj Shashwat Petitioner
Versus

Bar Council of H.P. and others
.....Respondents

Coram

The Hon'ble Mr. Justice Tarlok Singh Chauhan, Judge.

The Hon'ble Mr. Justice Chander Bhusan Barowalia, Judge.

¹ *Whether approved for reporting? No.*

For the petitioner:

Mr. Manik Sethi, Advocate
alongwith the petitioner.

For the respondents :

Mr. Vivek Sharma, Advocate, for
Bar Council of Himachal
Pradesh.

Mr. N.S. Chandel, Senior
Advocate and President,
Himachal Pradesh High Court
Bar Association, present in
person.

Mr. Balram Sharma, ASGI, for
Union of India.

Mr. Ashok Sharma, Advocate
General with Mr. Hemanshu
Mishra, Additional Advocate
General, for the respondent-
State.

Tarlok Singh Chauhan, Judge (oral)

Learned counsel for the petitioner states that he
is under instructions to withdraw this petition, at this stage.

The prayer being innocuous, is allowed.

¹ *Whether reporters of Local Papers may be allowed to see the judgment? Yes.*

2. Consequently, the instant petition is disposed of, as withdrawn, at this stage, so also pending application(s), if any.

(Tarlok Singh Chauhan)
Judge



(Chander Bhusan Barowalia)
Judge

June 29, 2021
(raman/krt)

Hi